GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:4808 ANSWERED ON:08.12.2010 COMMITTEE ON FUNCTIONING OF NCTE Adityanath Shri Yogi;Singh Shri Dushyant;Yadav Shri Dharmendra;Yadav Shri Ranjan Prasad

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether a high powered Committee of his Ministry, went into the functioning of National Council for Teachers Education (NCTE), had found massive irregularities in granting recognition to teacher training institutes;

(b)if so, the composition of the Committee;

(c) the findings of the Committee including the details of irregularities found and the States affected by such irregularities;

(d) the action taken against the erring persons; and

(e) the measures taken to check such incidents in future?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCEDEVELOPMENT (SMT. D. PURANDESWARI)

(a) and (b): The Ministry of Human Resource Development had constituted a Committee in May, 2010 to review the functioning of the Northern Regional Committee (NRC), Jaipur of the National Council for Teacher Education (NCTE). The Committee consisted of Shri Anant Kumar Singh Joint Secretary, Shri Vikram Sahay, Director, Shri Virendra Kumar, Under Secretary and Shri Hasib Ahmad, Member Secretary, NCTE. The Committee submitted its Report on 6th August, 2010.

(c): The major findings of the Committee in respect of applications received by the NRC in respect of the States of Rajasthan, Delhi, Uttarakhand, Uttar Pradesh, Himachal Pradesh, Haryana, Punjab and Chandigarh, are as follows:

(i) Non-adherence to laid down procedures in handling records;

(ii) Delays in issuance of deficiency letters to Institutions and intimation to State Governments, in violation of time limits stipulated in the Regulations;

(iii) Issuing deficiency letters without closer examination of the papers/facts on record;

(iv) Preparation of self-contained Agenda Notes and placing cases before the Regional Committee in chronological order;

(v) Incorrect appreciation of facts by the Regional Committee regarding grant of recognition;

(vi) Inconsistency in decision-making by the Regional Committee;

(vii) Incorrect appreciation of law by not affording adequate opportunity to the Institution before refusal of recognition;

(viii) Lack of understanding of the objectives of the NCTE and the roles and responsibilities of the Regional Committee;

(ix) Lack of monitoring and supervision of the functioning of the NRC by the NCTE (Hqrs.).

(d) and (e): The NCTE has taken the following actions : (i) Dr. K. S. Yadav, Regional Director, NRC, Jaipur has been repatriated; (ii) Some of the officers/officials have been transferred from the NRC, Jaipur office to other offices of the NCTE; (iii) The NCTE has instituted an enquiry on the basis of the findings of the Review Report; (iv) NCTE has constituted a Committee to carry out similar review of the functioning of the other three Regional Committees.